SHRI A. G. KULKARNI: You are away. You have not gone to the Supreme Court, (Interruptions).

THE VICE-CHAIRMAN (DR. (SHRI-MATI) NAJMA HEPTULLA): I am not allowing anybody on this. Don't write anything on this subject. (Interruptions).

1. STATUTORY RESOLUTION SEEK-ING DISAPPROVAL OF THE SOCIE-TIES REGISTRATION (DELHI AMENDMENT) ORDINANCE, 1983 (NO. 3 OF 1983)

2. THE SOCIETIES REGISTRATION (DELHI AMENDMENT) BILL, 1983.

THE VICE-CHAIRMAN (DR. (SHRI-MATI) NAJMA HEPTULLA): Now, we will take up the Statutory Resolution by Shri Jagannathrao Joshi and the Societies Registration (Delhi Amendment) Bill, 1983 Yes, Shri Joshi.

श्री जगन्नाथ राव जोशी (दिल्ली)ै: उपसभाध्यक्ष महोदया, ग्रापकी ग्रनुमति से निम्न संकल्प उपस्थित करता हूं:—

"यह सभा 22 जून, 1983 को राष्ट्रपति द्वारा प्रख्यापित सोसाइटी रजिस्ट्रीकरण (दिल्ली संशोधन) ग्रध्यादेश, 1983 (1983 का सं० 3) का निरनुमोदन करती है।"

सबसे प्रथम तो मैं विरोध प्रकट करते हुये यह कहना चाहता हूं कि लोक सभा के प्रथम ग्रध्यक्ष श्री मावलंकर द्वारा ग्रध्यादेश के बारे में समय—समय पर ताड़ना मिलने के बाद भी, जहां बिल्कुल ग्रावश्यकता नहीं है वहां इस बात के लिये सरकार द्वारा ग्रध्यादेश जारी किया जाता है तो बात मेरी समझ में नहीं ग्राती । यह ग्रध्यादेश 22 जून को जारी किया गया, यह बता कर कि बहुत ग्रावश्यकता थी कुछ सोसाइटियों को रिजस्ट के करने की । जो पुराना 1860 का कानून था उसको बदला गया। ग्राज

उस कानून को 100 साल से भी ज्यादा हो गये । क्योंकि कल्याणकारी राज्य में कुछ कर्त्तव्य निभाने पड़ते हैं इस दिष्ट से कई सोसाइष्टियां रजिस्टर्ड करने की श्रावश्यकता पडती है श्रीर जो पुराने कानून हैं वे काफी नहीं है । उनमें कुछ कमियां हैं । उन कमियों को दूर करने के लिये यह अध्यादेश जारी किया गया । यह स्रापने कहा है । स्रध्यादेश जारी हुआ 22 जुन को और आज जब मैं वोलने के लिए खड़ा हम्रा हं तो 22 श्रगस्त है । दो महीने पूरे हो गये हैं ग्रध्यादेश को जारी हए । बोच में जिस बात को लेकर. सपोर्टस ग्रथोरिटी की बात को लेकर सोसाइटियां रजिस्टर्ड करना वे ग्रभी भी नहीं हुई, दो महोने गये हैं। यानी शादी से पहले पालना ढूंढना शुरू कर दिया है । यह जो कहावत है यह यहां पर लाग होती है । शादी हुई नहीं ग्रीर पालना कहां मिलेगा, कैसा होगा, किस रंग का होगा इसकी चिंता होने लगी विधि मंत्री जी से पूछना चाहता हं यह जो अध्यादेश आपने जारी किया इसकी इतनी क्या त्रावश्यकता थी? इसमें थोड़ा सा संशोधन करना था। दो महीने हो गये रिजस्ट्री ग्रभी तक हुई नहीं । जब विधिवत सदन का सत्र चाल होता तो यह सब के सामने रखते। पता चलता कि ग्रापके यन में क्या है। क्योंकि नवम एशियाड खेल कूद मेदान यहां बने मदानों की व्यवस्था करने की दृष्टि से, ग्रीर खेल कृद को प्रोत्साहन देने द्ष्टि से यह सब लाना चाहते थे। यहां पहले ही जनरल आर्गेनाइजिंग कमेटी काम कर रही है, ग्राज ग्रलग से खेल कृद मंत्रालय भी काम कर रहा है। इतना ही नहीं मैं साथ ही यह जानना चाहता

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हूं कि पहले जब यहां एशियाई गेम्स हुए थे सब नेशनल स्टेडियम, तालकटोरा स्टेडियम, शिवाजी स्टेडियम बन गये थे तो क्या उस समय श्रापको यह महसूस नहीं हुआ कि इन खेल कृद के मैदानों की सारी देखभाल की व्यवस्था करने की दृष्टि से या खेल कूद को प्रोत्साहन देने की दृष्टि से कुछ ऐसी सोसाइटीज की जरूरत है ? क्योंकि जो कारण यहां दिये हुए हैं, जो रीजन्स दिये हुए हैं वे गले से उतरने लायक नहीं हैं उसमें यह दाखिल किया गया है कि तमिलनाड ने यह किया, श्रान्ध्र प्रदेश ने यह कियां, महाराष्ट्र ने यह किया तो ग्रापके साथ किसने बांधे थे यह दाखिल देने की क्या जरूरत थी श्राप जो संशोधन करना चाहते हैं उस संशोधन का उद्देश्य ग्रच्छा है। कल्याणकारी राज्य में खेल कूद को प्रोत्साहन मिले, कौन कहता है न मिले । जो स्टेडियम बने उनकी देखभाल हो, कौन कहता है उनकी देखभाल न हो उसको लेकर यहां के जो स्कूल-कालिज हैं उसमें पढ़ने वाले बच्चे हैं, यहां के ही नहीं बाहर के भी, वे उसका लाभ लें, अन्तराष्ट्रीय खेलकूद जगत में भारत का नाम ऊंचा करें, यह कौन नहीं चाहता, हर एक चाहता है । मै यह जानना चाहता हूं सबसे पहले कि ग्रध्यादेश जारी करने की आवश्यकता क्या थी ? इसका उल्लेख करें । दूसरे म्राज जो कान्नी व्यवस्था है सोसाइटियों को पंजीकृत करने की क्या वह नाकाफी थी, क्या उनके म्रन्तर्गत नहीं कर सकते थे? जबकि उस कानून के अन्तर्गत और दूसरी तरह की सोसाइटियां रजिस्टर्ड हो सकती हैं तो यह क्यों नहीं हो सकती थी इसके कया कारण हैं ?

[उनसभाष्यक्ष (श्री पैयद रसमत अली) पीठासीन हुए

ग्रभी कुछ दिन पहले एक कार्यक्रम

हुआ था उसमें यह कहा गया था कि यह खेलने के लिये एक स्टेडियम दिल्ली में बनना चाहिये । हालांकि देश में सब को गर्व है, मुझ को भी गर्व है कि हमारी क्रिकेट टेम प्रुडेन्शियल कप विजय करके लाई । इसका हम सब को गर्व है । यदि दिल्ली में क्रिकेट खेलने के लिये स्टेडियम नहीं है तो बनना चाहिये। ये सारे स्टेडियम इसके ग्रन्तर्गत ग्रांयेंगे या नहीं, यह स्पष्ट नहीं है । क्या उनकी कोई दूसरी व्यवस्था होगी । क्रिकटका ही जिक्र ग्राया है।मुझे डर लगता है कि सिर्फ फिकेट को ही महत्व दिया जा रहा है। दूसरे खेलों का क्या होगा, दूसरे खेलों की भ्रोर भी ध्यान दिया जायेगा या नहीं, यह भी स्पष्ट किया जाना चाहिए । मैं चाहता हूं कि खेल-कूद की दृष्टि से रिजस्ट्रेशन तो करना चाहिए ग्रौर उसके लिये चाहिएं। मैदान भी बनाये जाने हमारे देश में सब खेलों को महत्व दिया जाना चाहिए । खेलों के जो मदान हैं या जो स्टेडियम हैं उनका उपयोग खेलों के लिये किया जाना चाहिए । इस संबंध में बहुत-सी बातें ग्रखबारों में ग्राई हैं श्रीर यह कहा जाता है कि इनके संबंध में पक्षपात किया जाता है जो जवाहर-लाल नेहरू स्टेडियम है, उसके संबंध में कहा जाता है कि वह एक राजनैतिक दल का प्रशिक्षण स्थल बन गया है क्या ग्रौर राजनैतिक दलों को भी इस प्रकार से प्रशिक्षण स्थल दिये जायेंगे उनको भी इसी प्रकार की जगह मिलेगी? किसी एक दल को या किसी फेवरेटिज्म, नेपोटिज्म भ्रौर पक्षपात करके काम किया जायेगा या खेलों को प्रोत्साहन दिया जायेगा । यह मेरा प्रश्न है। इन स्टेडियमों की कुश्तियों के लिये या दूसरे खेलों के लिये जो दिया गया है, अन्तर्राष्ट्रीय कुश्ती के नाम पर जो दिया गया है, उसके बारे में कहा गया है कि वह कम पैसे मैं दिया गया है।

श्रि जगन्नाथ राव जोशी

इसलिये मैं चाहता हं कि खेलों प्रोत्साहन देने की दृष्टि से ग्राप क्या कर रहे हैं ? अखबारों में छ्या है कि जो तरण-ताल है उसका उपयोग सिर्फ "जानी दोस्त" पिक्चर की शटिंग के लिये किया, बाकी उसका कोई उपयोग नहीं हमा है। म्राप खेलों की दृष्टि से इन तरण-तालों ग्रीर मैदानों का उपयोग कीजिये जिससे देश में खेलों को प्रोत्साहन मिले। इसलिये मैं जानना चाहता हूं कि जितने भी प्राने स्टेडियम हैं ग्रौर जो नये हैं उन सब को सुचारू रूप से चलाने की दृष्टि से , उनको एक सूत्र में बांधने की दृष्टि से आप क्या कर रहे हैं ? एक कल्याणकारी राज्य की दुब्टि से म्राप क्या कदम उठाने जा रहे हैं, यह मैं जानना चाहता हं। इस बिल के मूल कोन्टेन्ट से हमारा विरोध नहीं है । मैं ग्रापकी ग्राध्यादेश जारी करने की प्रवत्ति का विरोध करता हुं ग्रौर जानना हं कि सब स्टेडियम को सुचारू रूप से एक सुत में बांधने के लिये श्राप क्या कदम उठा रहे हैं, यह बतायें।

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGANNATH KAUSHAL): Sir, I beg to move:

"That the Bill further to amend the Societies Registration Act, 1860 as in force in the Union Territory of Delhi, as passed by the Lok Sabha, be taken into consideration."

Sir, as explained in the Statement objects and Reasons, the main object of this Bill is to expand the coverage of the Societies Registration Act, 1860 in its application to the Union Territory of Delhi. In fact these amendments should been made long back. The Act itself did not, perhaps, receive the attention it deserved because of the fact that it deals with a matter covered by and entry in the State List and Parliament's competence to amend the Act is restricted to its application to the Union Territories only.

The genesis of the propsed amendments is a proposal of the Department of Sports establishing a society, named the Sports Development Authority of India. While examining the proposal, it was found that the Societies Registration Act, 1860 as applicable to the Union Territory of Delhi did not provide for registration of societies for promotion of sports games. In view of the urgent need for processing the proposal of the Department of Sports, it was considered appropriate to amend the Act by an ordinance. We also of utilising the occasion for bringing within the ambit of the Act not only societies for the promotion of sports and games but also other societies which are of importance and can play a significant role from the point of view of the promotion of the concept of a welfare State and the values enshrined in the Constitution.

We have, therefore, proposed to extend the scope of the Societies Registration Act. 1860 as it applies to the Union Territory of Delhi, to include therein societies for the promotion of social welfare, societies for the promotion of activities conducive to the protection and improvement natural environment and societies for promotion of compassion for living creatures, in addition to the societies for the promotion of sports and games.

I may also mention in this connection that the intention of the Government is to bring before the House in due course a more comprehensive legistation on the subject and with this end in view, the Government has already taken a decision to refer the revision of the Act to the Law Commission.

The questions were proposed.

THE VICE-CHAIRMAN (SHRI SYED ROHMAT ALI): There is one amendment by Shri Shiva Chandra Jha.

SHRI SHIVA CHANDRA JHA (Bihar): Sir, I beg to move:

"That the Bill further to amend the Societies Registration Act, 1860, as in force in the Union Territory of Delhi. be referred to a Select Committee of the Rajya Sabha consisting of the following Members, namely:—

- 1. Shri R. R. Morarka
- 2. Shri Biswa Goswami
- 3. Shri Shridhar Wasudeo Dhabe
- 4. Shri G. C. Bhattacharya
- 5. Prof. Sourendra Bhattacharjee
- 6. Shri Suraj Prasad
- 7. Shri Rameshwar Singh
- 8. Shri Hari Shankar Bhabhra
- 9. Shri Kalraj Mishra
- 10. Shri Nepaldev Bhattacharjee
- 11. Shri Dipen Ghosh
- 12. Shrimati Moninder Kaur
- 13. Shri Shiva Chandra Jha

with instructions to report by the first week of the next Session."

The question was proposed.

SHRI SUSHIL CHAND MOHUNTA (Haryana): Mr. Vice-Chairman, Sir, I appreciate the motives for allowing societies catring to sports and games' interests to be registered under the Societies Registration Act and the intent to extend the coverage of the Act to such organisations or societies, I would commend But I cannot understand why an Ordinance was issued in such haste when actually there was no urgency. The hon, Minister does say that an urgent need was felt for getting this Sports Development Authority of India registered for purpose of the Asian Games or any other Games and in regard to this, it was realised that there was a lacuna in this Act. But if this urgent need was felt, then, what has happened after the Ordinance came into force? Because, as I understand, till today, no such society has yet been registered and if no such society has been registered till today, then, I cannot understand what was the urgency then and why should the hon. Minister not have waited for introducing a regular Bill in Parliament instead of going in for this Ordinance? As I understand, the power to issue an Ordinance is an extraordinary power which is not to be utilised, which is not to be taken recourse to, for promulgating certain laws regarding which there is no urgency. The facts do not justify the urgent steps taken by the hon. Minister And this is a backdoor introduction. Time and again, this House has voiced deep concern over this exercise of getting laws promulgated through Ordinances. Parliament should not have been by passed in this manner. The hon Minister would have had sufficient time to go through the Act and also to cover other matters in regard to which he is already envisaging the introduction of a comprehensive measure. Therefore, we should have avoided this ugly eyesore. This is not an urgent thing. Everytime, this is happening when Ordinances on not so urgent matters are promulgated when Parliament was about to meet. I express my deep abhorrence over this.

Regarding providing for this society for maintaining the various stadia and so on, I would only say that it is not clear, the hon. Minister has not made it clear, who will initiate this society, who will comprise or man this society, whether this will be solely manned by the Government, or some other organisations, and whether Members of Parliament or other eminent persons from various other organisations would also be associated with it so as give it a look that it is not a political organisation of a wing of any political party but an organisation representing national interests. National interest must be safeguarded because the purpose behind moving this Bill says that the deficiency of the Sicieties Registration Act, 1960, as in force in the Union territory of Delhi with regard to its coverage came into sharp focus in connection with the processing of a proposal of the Department of Sports for establishing a society by the name of the Sports Development Authority of India for the purpose of looking after the stadia and other facilities constructed, renovated or created for the Ninth Asian Games, 1981, and also for the purpose of promoting sports. It is not clear, who are going to be the personnel of such an organisation, of such a Society? This is most important.

Another aspect to which I want to draw the attention of the hon. Minister is, that it has been noted in the last few months that these stadia which were constructed for the purpose of promotion of games and sports have been indiscriminately used for the purposes other than sports. It also came to my notice that a part of the Indraprasha stadium was

[Shri Sushil Chand Mohunta]

forcibly occupied by a large contingent of the Delhi police and no rent was ever paid to those people who were in charge of the Indraprastha stadia. Now who ordered this thing, under whose authority and why was it done? I would also like to know whether other people, who were really belonging to sport organisation, were prevented during this period from using thestadia or enjoying the amenities of the stadia for the purpose of sports. Also I have come to know that political organisations, being wings of the ruling group, have organised functions over there. Well, whether stadia were constructed for promoting the interests of any political organisation or this was to cater to the naitonal interest of promotion of sports and whether this amendment is being moved and through this amendment it is proposed to establish another wing of the ruling group under cover of this Bill, I want the hon. Minister to clarify. It is very important. It has disturbed the mind of the whole nation to find out whether the public money in crores of rupees which has been spent on construction of these stadia is to be squandered or utilised for promoting the interests of any political organisation or group.

Another most important thing is that the new stadia which have been constructed are not the onlf forum for promotion of sports. There are a number of other stadia over here and at other places for recreation and where games are played. Is the hon. Minister or the Government feeling the necessity of bringing all in the sweep of this Society which is to be registered under Societies the Registration Act? If so, I would wholeheartedly come it because we see that small organisations of sports, small sports societies which could not be registered under Act, they are all flourishing at the expense. of the national interest and the national interest is being sacrificed. That must be protected at all costs.

In the end, I would again make a mention that the hon. Minister should not have brought in this Ordinance because his Ordinance seems to be a compulsory neasure for the Parliament to approve of it this stage.

Thank you.

SHRI SANTOSH KUMAR SAHU (Orissa): Mr. Vice-Chairman, Sir, I stand to support the Societies Registration (Delhi Amendment) Bill, 1983, and oppose the Resolution moved by hon. Member, Shri Joshi.

Sir, it is a very small Bill with a very laudable objective. It only wants bring in certain words like "promotion of social welfare, activities conducive to the protection and improvement of the natural environment etc." which are very important subjects. By this provision, it seeks to incorporate certain words by which the spheres of activities can be enlarged it will be more conducive to the developof these activities. As has rightly pointed out by the hon. Minister, the object is that there must be authority to take account of the stadium constructed by huge capital investment in the Asiad and the consequential infrastructure that has been constructed in Delhi.

Sir, the reason why I support this Bill and why I am taking interest in this Bill, to my mind it is a very vital subject. Man has evinced a lot of interest since dawn of civilisation in sports and games. As you know, Olympics is a big event. word has come from the "Olympia", the great Greek centre But in India we did not take so sports much interest in sports after our independence till the Asiad. Asiad not only gave us the facilities, but it created a new wave of enthusiasm for sports lovers and sportsmen and the sports organisations in the country. The whole world has felt today that India has earned a name by organising the Asiad in the best possible way. The participants who came from different countries of the world have praised India for organising the Asiad in the best of the words which can be recorded in sports history of the world. Not only, that it was our beloved leader, Shrimati Indira Gandhi who took the bold step and this has created a new wave of sports participation and development in country. This was followed by famous Prudential Cup victory in London in cricket. It has created a new urge among the young minds. This new wave has given an opportunity to develop our sports activities throughout the country. In the

developed countries as wel las in the developing countries all over the world, they a lot of interest in sports. The modern slogan is "catch them young". The boys and girls who have the talent must be put under scientific training. hockey players were not able to play and practice on the artificial turf on the home ground though in international competitions you have to play. Now they have at least one stadium where they have the artificial turf and they can play better in the international competitions.

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Now India has come in a big way on the map of sports organisation in world after the successful holding of Asiad. So we must think alike how we can also contribute in the sphere of international competitions or even Olympics. How rigorous training and incentive can be given to our sportsmen. So the objective of starting the Sports Development Authority is very laudable and such bodies must be given proper and due guidance. But I would like to humbly ask the hon. Law Minister whether, the Sports Development Authority can fulfil its obligations as the name connotes. If we see the definition of the word "society" under the Societies Registration Act, it is said in section 1 that any seven or more persons, associated for a literary, scientific, charitable purpose or any such persons as described in section 20 of the Act by subscribing their names to the Memorandum of Association and filing the same with the Registrar Companies can form a "society" under the Act. So, what is the Sports Authority of India, what are the special articles of association, what is the memorandum? It will be very vague to register it under the Societies Registration Act without going into details of. I have my doubts. would put three fundamental questions and with all his experience in legal terminology, they may be clarified by him. Will the Sports Authority of India be holding the properties like the stadia and other things created for the Asiad, which means, will it act as the trustee of the Government? Then it could have been registered under the Indian Trusts Act. How can you do it under this, then? The second fundamental question is, between the different all-India organisations like the Indian

Olympic Association, the All-India Football Federation and the All-India Hockey Association etc. there must be coordination because sports development, covers all these items there must be proper planning and coordination. All these cannot be limited to cover only Delhi and development of the stadia and other things. Now comes the other broader aspect of which I was talking. What is the meaning of "society? I have already said what is there in the definition in section 1 of the Indian Societies Registration Act. Any seven persons signing the articles of association, anybody, and paying their contribution, can register it. Now, the purpose behind it must be very clear. We have achieved something in the sports world. It must verv carefully. I would be viewed humbly appeal to the hon. Minister this extent that if necessary, a separate statute may be prepared for it in right earnest so that the name which India has earned today must be sustained, so that our young men get proper training, that our sportsmen are given incentives, so that many people having talent come forward and devote their life to the development of sports. This has happened in developed countries.

Now, there are two things which are, to my mind, incongruous. The first thing is a society. Where there is something like voluntariness of membership through the association, it controls its members mostly. Then there is the question authority. Authority means delegated power. So, in the Sports Authority of India, from whom will the power come? From the Government? So, if there is no co-ordination at the national level of all sports Associations, how can we develop? Therefore, it is high time that you thought over this Bill. This Bill is all right; the Societies Registration Amendment Bill has nothing wrong in it because it covers sports now. It covers natural environment. Now the country is taking up the more important question of natural environment also. With all his experience as a legal expert, he may advise the Sports Authority of India as proposed by the Sports Department-whether it should be registered under the Societies Registration Act or whether a separate statute should be built up to develop a national sports [Shri* Santosh Kumar Sahu]

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policy. It should really be the Sports Authority of India to coordinate with the different sports organisations like the Indian Olympic Association and other associations which are working so that the national goal can be achieved, and then it will be an ideal thing in our country.

So, Sir, with these words I support the Bill and oppose the Resolution. you.

*SHRI O. J. JOSEPH (Kerala): this is a very small Bill. But I fail understand why an Ordinance had to promulgated for bringing forward simple legislative measure. Sir. one intriguing aspect of this Bill is that an amendment has been made to Section 20 to the effect that Societies which are not functioning profitably would also be entitled to registration under the Bill. Yes, it is a good thing to have societies without profit motives. But in the objects and reasons, emphasis has been given to the promotion of sports and games and upkeep of stadia etc. But I am afraid that the registration of an entirely new society for promotion of sports would only result in finding a convenient berth for a few individuals.

Sir, the stadia etc. have been constructed in Delhi with the resources of the entire country. It is not the property of a particular place. It belongs to the entire country. Then is it not the responsibility of the sports department or the Sports Councils to maintain and manage them? On the contrary it appears that they want to hand if over to a nominated body six or seven shady characters with a view to giving them means of livelihood. I do not know what kind of constructive contribution these people are capable of making to the field of sports and games. I do not know whether they propose to launch a fund collection drive after the registration of the new society. Otherwise what is the reason for this hurry. They claim that it is for promotion of sports. while millions of our people are starving

is it not ridiculous for them to compete with the international sports. Sir, my humble feeling is that it is nothing short of stupidity. How can you fight without stamina, how can you compete without stamina. If anybody has achieved something somewhere it is due to his or her personel merit only. Therefore, what I want to know is whether this Society which they now propose to form for promotion of sports will give food, training facilities and other necessities to the sportsmen all over the country. Or is it only an agency for collection of funds. These gentlemen, seven or eight or fifteen, who constitute this Society have to spend nothing, from their own pockets. They are simply volunteering themselves for spending money from others pockets. They have no interest in providing food, training facilities and other requirement to our young sportsmen and women. Therefore, I feel that this Bill has not been motivated by any sincerity of purpose. I am of the firm view that the practice of setting up nominated bodies should be immediately curbed. There are many sports councils in the country. Why cannot you constitute a body by taking representatives from these Councils. You can construct buildings and set up institutions. But if you cannot maintain and administer them properly it is very shameful. This cannot be done by the Society. This has to be done by the Department itself. You can seek guidance of an advisory Committee necessary. Therefore, what I want to submit is that it is not proper to enturst this work to a Society.

Thank you.

श्री शांति त्यागी: (उत्तर प्रदेश): माननीय उपसभापति जी, मैं सोसायटी रजिस्टेशन विधेयक का समर्थन चाहता हं। सवा सी साल पहले बना कानन बदला जा रहा है। मैं समझता हं कि सभी माननीय सदस्यों को का स्वागत करना चाहिए । श्रीमन, श्रंग्रेज सरकार चली गयी, देश ग्राजाद हो नया वातावरण है, नयी दिशा है, नया समाज पैदा हो रहा है। चाहे सोसाई-

^{*}English translation of the original speech delivered in Malayalam.

टियों का पंजीरकण हो, चाहे कुछ नये समाज के अनुरूप ही कान्न और **ब्यवस्था** में परिवर्तन होना चाहिए। दरग्रसल 1860 में बने सोसाइटिज रजिस्ट्रेशन एक्ट में बहुत पहले परिवर्तन होना चाहिए था । देर में हो रहा है, लेकिन अच्छा काम हो रहा है, लिये हमें इसका खैरमकदम करना चाहिए है।

श्रीमन, इसी कन्टैक्स्ट में महामहिम राष्ट्रपति जी ने 22 जुन की एक म्रार्डिनेंस जारी किया था और वह म्रार्डिनेंस जारी करना जाइज था । वह वक्त एशियाई खेलों का था ग्रौर देश की प्रधान मंत्री के इसिपरेंशन से वह मौंका श्राया जब नवें एशियाई खेलों का दिल्ली में ग्राना हुआ और दुनिया ने खुशी मनाई और देश के खेलकृद के शोकीन नवयुवकों ने शहर ग्रीर देहात में बहुत प्रसन्नता का इजहार किया । तो ऐसे वक्त में इस बात की जरूरत महसूस की गयी कि खेलकुद के विकास में हुई जो समितियां हैं सोसाइटियां हैं याँ सोशल बैलफेयर के. दीगर कामों में लगी समितियां हैं या नेचुरल इन्वायरेंमेंट, पशु पक्षियों की रक्षा करने ग्रादि उपयोगी कार्यों में लगी हुई जो सोसाइटियां उन सब को इस के दायरे में लाया जाये ग्रीर उन को भी सोसाइटीज एक्ट सुविधायें प्राप्त हों रजिस्ट्रेशन की । मान्यवर, इस कंटेक्टस में श्रीर बैकग्राउन्ड में यह ब्राडिनेंस ब्राया श्रीर यह भौज्दा विधेयक उसी का परिणाम हैं।

इस विधेयक का समर्थन करते हुए मैं दो तीन सुझाव देना चाहता हं। एक बात यह है कि एक्ट में सोसाइ-टियों के लिये रूल्स एण्ड रेगलेंशन फ्रेम करने का कोई प्रावधान शायद नहीं है। जहां तक मैंने इस को पढ़ा है, मैंने नहीं पाया । रूल्स ऐंड रेगलेशन्स फ्रेम करने का प्राविजन एक्ट में होना ग्रावश्यक है । दूसरे ग्रामीण नौजवानों में खेलकद का शौक हिन्दुस्तान में पैदा हो रहा है श्रौर हम को उस को करना चाहिए ग्रीर मेरी गजारिश यह होगी कि ग्रामों के जो पूराने ग्रौर परम्परागत खेल कूद हैं जैसे कबड़ी है या देहातों में ग्राज कल फुटबाल खेलते हैं ग्रौर ग्राज कल तो कई खेलों में वे बहुत श्रागे बढ गये हैं, लेकिन उन के साथ साथ ट्रेडी भनल खेलों को मंत्रालय को रिकन्ग्नाइज करना चाहिए श्रौर उन को इनकरेंजमेंट देना चाहिए। लेकिन मेरा निवेदन होगा कि एशियाड्स के दौरान राजधानी दिल्ली में जो खेलों के मैदान बने हैं, स्टेडियम बने हैं उन में कम से कम देहातो में रहने वाले जो ग्रामीण युवक हैं, किसानों के लड़के लडिकयां हैं ग्रौर खेतीहर मजदूर हैं उन को दिल्ली में लाया जाय खेलकूद के लिये ताकि खेलों के लिये उन का शौक बढ़े। ग्रभी तो सिर्फ खेल देखने के लिए वे ज्यादा से ज्यादा ग्रा जाते हैं ग्रौ दर्शक बन कर बैठ जाते हैं । लेकि इतना ही काफी नहीं है मैं समझता कि इस में हिन्दुस्तान के देहात के नौजवान की हिस्सेदारी होनी चाहिए । सोसा

श्री शांति त्यागी टियां राज्यों में काम कर रही हैं श्रीर श्रनेक क्षेत्रों में वे चलती हैं ग्रीर वे बहत से स्कुलों और कालेजों को भी चलाती हैं। वे सार्वजनिक धन इकट्ठा करती हैं उनको चलाने के लिये ग्रौर बहुत सी धार्मिक संस्थाश्रों को भी सोसाइटियां चलाती हैं। उन के सार्वजनिक फंड का दूरुपयोग न हो इस के लिये भी कोई व्यवस्था होनी जरूरी है। हमारे उत्तर प्रदेश में कोग्रापरेटिव विभाग में इतना भ्रष्टाचार है ग्रौर स्कलो ग्रौर कालेजों में इतना भ्रष्टाचार है कि कुछ कहना नहीं । उन की सख्ती से निगरानी होनी चाहिए ग्रौर जो लोग उस सार्वजनिक धन का भ्रपव्यय करते हुए पाये जायें उन पर सख्त कार्यवाही की जानी चाहिये। ऐसी फर्जी सोसाइटियां भी हैं जो धन की चोरी भी करती हैं श्रौर जमीन की चोरी भी करती हैं । हमारे बिल में ऐसा प्रावधान होना चाहिए कि ऐसी फर्जी बॉगस ग्रौर पब्लिक फंड का दुरुपयोग करने वाली सभी सोसाइटियों पर कुछ भ्रंकृश लगे भ्रौर उन पर पूरी निगरानी हो । मैं इस विधेयक का समर्थन करता हुं पूर्ण रूप से ग्रौर मैं सदन के माननीय सदस्यों से कहना चाहता हं कि ग्रंग्रेजी जमाने का हिन्दुस्तान समाप्त हुम्रा म्रब नया हिन्द्स्तान बन रहा है। 1860 का कान्न प्रब 1983 में बदल रहा है। श्राप को इस का स्वागत करना चाहिए। देर हो गयी है इस को बदलने में लेकिन जैसा मैंने पहले कहा कि झटपट में बीजें न लायी जायें। हिन्द्स्तान की हवा को देखते हए एक सर्वांगीण ग्रौर हांप्रेंहें सिव बिल लाया जाय ग्रौर हम ाव इस की जयजयकार करें ग्रौर इसका निमोदन करें। इन शब्दों के साथ मैं ाप का श्किया ग्रदा करता हूं कि ाप ने इस विधेयक पर मुझे बोलने के तये ग्रवसर प्रदान किया ।

SHRI SANKAR **PRASAD MITRA** (West Bengal): Mr. Vice-Chairman, Sir, the hon. Minister has said that there was a proposal from the Department of Sports to establish a society called "The Sports Development Authority of India, that there was no provision in the Delhi Act registration of societies for the promotion of sports and games and that is why this amendment has become necessary. Besides societies for the promotion of sports and games, societies for the promotion of social walfare, for activities conducive to the protection and improvement of the natural environment and compassion for living creatures, are also being brought within the purview of this particular legislation.

My mind is not yet clear as to why the Ordinance was necessary and on this point, I hope—I am not opposing the Bill—the hon. Minister would be pleased to throw some light. I have read a summary of his statement in the Lok Sabha on August 16, 1983. In the summary it is stated:

"In accordance with the recommendations made by the Consultative Committee of Parliament for the Department of Sports, on the 22nd July, 1983...."

Parliament was going to meet on the 25th July.

". the objectives, powers and functions of the proposed authority were being considered in consultation with the Indian Olympic Association and the All India Council of Sports. The matter had already been discussed with the President and Secretary-General of the Indian Olympic Association on 5-8-1983.

Parliament was in session then.

"The matter would now be discussed with the President of the All India Council of Sports shortly. We thought that if we waited for another two months, then obviously there would be delay in the setting up of this Sports Development Authority and its registration."

I will quote the later portion of his statement as published in this summary.

. "The Soprts Development Authority of India when it was formed. obviously frame rules regarding charging of rents, etc. They would also ensure maintenance and optimum utilisation of the stadia in Delhi and promote sports in the country."

Then he goes on to say:

"For the time being, the Special Organising Committee for the IXth Asian Games were looking after the stadia."

Therefore, Sir, it seems that, the formation of the Sports Development Authority of India is still, more or less, in a nebuleous state and it is yet to come into being, after consultation with various expert bodies. In these circumstances, why Ordinance was promulgated, I am not very clear.

Sir, in the field of cricket, we have won the World Cup and we all hope that our standard would be maintained. hockey, football and other games, our standard seems to be still lower than the world standard. And we hope that this Sports Development Authority...

SHRI NIRMAL CHATTERJEE (West Bengal): Yesterday we had a drawn game with Pakistan.

SHRI SANKAR PRASAD MITRA: Yes. but a drawn game is not high standard. I hope the Sports Development Authority which is going to be formed in future, would make all efforts to improve our standards in sports. The hon. in his opening remarks has said that it is the intension of his Department to revise this law and with that end in view, he is taking appropriate steps. Well, in the original Act, he knows, there are various provisions, but what happens in actual practice is that if seven persons can combine, draw up a memorandum of aims and objects, articles of association or rules and regulations and file them with the Registrar of Societies, the society is registered as a matter of course. In actual

practice it is doubtful as 5 P.M. whether any scrutiny of its aims and objects, rules and regulations, memoranda or articles, ever takes place. Then there are provisions that a

registered society has to file its annual report, its audited accounts, its list of officebearers and its minutes of the annual general meeting, with the Registrar of Societies. These are filed. All registered societies have to file these documents. If these documents are not filed, then penalties may be imposed, with the possibility of registration being cancelled. these papers go on piling up in the office of the Registrar and hardly there is scrutiny or monitoring of these documents with the result that many societies which may not be functioning in a healthy manner, in the interests of the general public, go unscathed. Since he is thinking of revising the law, I hope he would think of making the law more stringent so that the registered societies may be subjected to proper vigilance and supervision. With these words I suport this Bill.

श्री नरेन्द्र सिंह (उत्तर प्रदेश) : उपसभाध्यक्ष महोदय. भे सोसाइटीज रजिस्टेशन दिल्ली अमेंडमेंट 1983 কা समर्थन करने के लिये खड़ा हुग्रा हुं ग्रौर हमारे मित्र जोशी जी ने जो डिसग्रप्रवल का प्रस्ताव रखा है उसका विरोध करता हं। हमारे जोशी जी ने यह कहा कि यह ग्रार्डिनेंस लाने की क्या जरूरत थी, इसी पर ज्यादा जोर दिया है । उन्होंने दरग्रसल इस बिल का, जहां तक मैं समझता हूं, सही माने में विरोध नहीं किया, क्योंकि वह इसकी भावना से सहमत माल्म होते हैं, सिर्फ ग्राडिनेंस वे बारे में उनको शिकायत है । उसवे संबंध में मंत्री जो पूरा दें। जवाब श्रौर किसी हद तक उन्होंने जवाब[ं] दिया है ।

(श्री नरेन्द्र सिंह)

मान्यवर, 1860 का सोसाइटीज रिजस्ट्रेशन एक्ट बड़ा पुराना एक्ट है । यह 19वीं सदी का है ग्रीर हम 20वीं सदी के ग्राखिर में हैं। जसा कि हमारे विद्वान विधि मंत्री जी ने कहा है इशारा किया है कम्प्रीहैन्सिव बिल लाया जाना चाहिये, यह सही है। क्योंकि 1860 का बिल उस समय बना था जब हमारा देश गुलाम था, हम गुलाम थे। उस समय के लोगों की सोच दूसरी थी ग्रीर 1982-83 में जब हम आजाद भारत में रह रहे हैं तो आज की सोच ग्रौर उस समय की सोच में बहुत फर्क है। यह जरूर मैं कभी-कभी सोचता हुं ग्रीर पहले भी मैंने इस ग्रीर इशारा किया है कि कम्प्रीहैन्सिव बिल लाने कौ जब बात कही जाती है तो फिर ये छोटे-छोटे ग्रमेंडमेंट लाने का क्या जरूरत है । सोच-समझ कर कम्प्रहैन्सिव विल लाया जाना चाहिये ताकि बार-बार उस पर चर्चा करने की जरूरत न हो ग्रौर सदन का समय भी जाया न हो। इसलिये मेरा निवेदन है कि एक कम्ब्रीहैन्सिव बिल जरूर म्राना चाहिये।

वैसे मान्यवर, कभो-कभी सभी हमारे मित्र, चाहे विरोधी पक्ष के हों चाहे सत्ता पक्ष के हों इसकी भावना से सहमति व्यक्त करते हैं लेकिन हमारे कुछ मित्रों को, विरोधी पक्ष के दोस्तों को गलती देखने की ग्रादत है। मैं उनसे निवेदन करूंगा कि सही काम के लिये, अच्छे काम के लिए हही देखने की श्रादत डालें भीर सही तरीके से सोच की बात करें हो ज्यादा ग्रन्छा होगा ग्रीर यह रचनात्मक बात होगी । स्टेटमेंट श्राफ ग्राब्जें र एंड रीजन्स में बहुत । जो इस बिल की मंशा है वह सके स्कोप को बढ़ाने की है। ंकि समय कम होगा, लिहाजा मैं उसकी ोट करना नहीं चाहता हूं। यह बहुत

स्पष्ट है कि इसका स्कोप बढ़ाने की मंशा है। जो बोजें, खास तौर पर स्पोर्टस इप्तमे ५हले कवर नहीं होता था, उसकी भी इसमें शामिल किया गया है ग्रीर उसो ने लिए यह जरूरत पैदा हुई । नेशनल स्पोर्टस खवलपमेंन्ट स्रथोरिटी के सिलसिले में यह जरूरत महसूस हुई। स्पोर्टस बराजपमेन्ट अथोरिटी का गठन एक बहुत हा महत्वपूर्ण काम है। खेलीं को बढ़ाना सभी दृष्टियों से अहरी है। हमारे देश में स्पोर्टस की बढ़ाया जाना चाहिए ग्रीर तेजा से वढ़ाया जाना जाना चाहिए । ग्रभा हाल में दिल्ला में जा एषिकाड 1982 में हुए उससे हमारे देश को प्रतिष्ठा बहुत बढ़ी है। उससे हनारी साख गढ़ो है। लोगों ने यह विश्वास किया है कि भारत ग्रगर किसा काम को ले तो उसको बहुत ग्रच्छी तरह से कर सकता है। यहां पर में यह कहना चाहता हं कि स्पोर्टम डवलपमेंन्ट ग्रथोरिटो के संबंध में हमारे मित्र श्री साहू जा ने संदेह व्यक्त किया है ग्रौर वह संदेह ग्रथं।रिटी के सिलिसिले में हो नहीं है बल्कि इस सोसायटोज राजिस्ट्रेशन एक्ट के तहत इतना बड़ा काम करते वालं। संस्था के सिलिसिले में रिजस्कुंशन होना चाहिए या नहीं, यह प्रश्न है । मैं भो उनकी शंका के साथ स्रपने को संबद्ध करता है। चंकि स्पोर्टस डवलपमेंट अथोरिटा का काम बहुत बड़ा काम होगा, उसको पूरे देश में स्पार्टस का काम करना होगा, विकासं करना होगा, इतलिए आवश्यकता इस बात का है कि उनके लिए अलग से कोई स्टब्य्टरा बोडी वने या इसी के तहत वह हा, इस पर हमारे विधि मंत्रा जो जो विधि के बड़े जाता हैं, बे इत पर विचार करें। मैं चाहता हूं कि वे इस वात पर विचार धरें कि स्पार्टस डबलांट अयोरिटो का रविस्ट्रेशन सोक्षय-टाज राजस्ट्रेशन एक्ट के चाहिए या नहीं । से उन १५५५ आ - हालत में इस बिल का स्कोप बढाया गया है स्रीर यह एक वेलफेयर स्टेट की तरफ से बढाया जा रहा हैं। लिहाजा यह जो संशोधन हमारे मंत्री जी ने पेश किया है उसका तो मैं समर्थन करता हं, लेकिन यह जो हमें मौका मिला है उसका मैं सोसायटीज के राजि-स्ट्रेशन के बारे में कुछ कहने का लाभ उठाना चाहता हूं । इस संबंध में मैं सिर्फ दो तीन बातें कहना चाहता हूं। जहां तक सोसायटोज राजिस्ट्रेशन संबंधी म्राफिस का संबंध है, वहां इतना भ्रष्टा-चार है कि अगर फाइल रजिस्ट्रेशन के लिए ग्रा गई ग्रीर ग्राप बाब से मिल लिये तो रजिस्टेशन बहुत ग्रासानी से हो जाएगा । लेकिन अगर आप बाब से नहीं मिले तो रजिस्ट्रेशन नहीं होगा। इसको रोकने की जहरत है । इसमें कुछ इस तरह का प्रावधान किया जाना चाहिए, कुछ इस तरह की व्यवस्था की जानी चाहिए कि ग्रगर रजिस्ट्रेशन के लिए ग्रावेदन-पत्न नाम्सं के म्ताबिक है तो उसका रजिस्ट्रेशन हो जाना चाहिए वरना नहीं होना चाहिए । ग्रगर किसी अधिकारी ने गलत रजिस्ट्रेशन किया है तो उसके खिलाफ कार्यवाही होनी चाहिए। अभी हालत यह है कि सोसायटोज के नाम ५र, चैरिटो के नाम ५र, कुछ लोग पैसा कमाने के लिए, लोगों के पैसे का दृरुपयोग करने के लिए रजिस्ट्रेशन करवा लेते हैं । इसमें बहुत स.ख्तीः से स्क्टनी करने की जरुरत है जिससे कोई भी ग्रामानी से गलत काम करने के लिए रजिस्टेशन न करवा सके । इसमें पैनल्टी का प्रावधान सख्त किया जाना चाहिए। हमारे शांति त्यागी जी ने बहुत ठीक कहा कि इसमें रुत्स और रेगुलेशन्स बनाने के बारे में कोई प्रावधान नहीं है। मैं चाहुंगा कि मंत्रो जी कम्प्रीहें सिव विल लाते समय इन सारी बातों का ख्याल रखेंगे । इस बिल की मेंशा बहुत साफ

है, उद्देश्य बहुत अच्छा है, लिहाजा मैं इस बिल का समर्थन करता हं । ग्रापने मुझे प्रवसर दिया, इसके लिए बहत बहत धन्यवाद ।

SHRI HAYAT ULLA ANSARI (Nominated): Mr. Vice-Chairman, Sir, I put before you my experiences about the whole policy which is going to be changed. I have been interested in adult education since my boyhood. Forty years back I found a society called 'Taleem Ghar' Mrs. Sheila Kaul was the President for 18 years till she became Minister of Education and now it is Mr. Kamlapati Tripathi. It so happened that in 1979 we started experimental work in Basti Nizamuddin for adult education. But I may tell you that adult education has become combined with a lot of social work, because when we used to teach the adults how to write and read they enquired from us how to behave with their children and how to educate them and their wives enquired how to teach their children to live. Naturally by teaching such things, 'Taleem Ghar' became a social organisation by and by. So we started social and adult education in Basti Nizamuddin, and so many people became interested in that Basti, and they asked us to build up a society. We tried to get it registered under the Societies Registration Act, but then we were told by the lawyers as far as the existing is concerned it is not sufficient for the purpose of registering a social society. But many pesons pointed out to us that there are so many registered societies like Ran Baseras and others. Then when we approached the lawyers again, they said: of course, you can get the society registered but if anybody sues you you will be charged with circumventing the law. The result was that we could not register our society and it disappeared by and by. I tried to meet certain friends in the Governmen In those days it was the Janata Govern ment and they did not pay any heed to u Naturally we could not do it.

Now, I will expect that besides making this registration of societies you may ha a provision or place in it for social or! nisation as well like voluntary organi tions and something like that.

That is what I wanted to say.

श्री राम नरेश कुशवाहा (उत्तर प्रदेश) : उपसभाष्यक्ष जो, वस इस सोबाइटो रजिस्टेशन एँक्ट को फिर से कम्प्रिहेंसिव विल ला करके स्थापित करने की वात मंत्री जी कहते हैं तो मेरो समझ में नहीं ग्रांता कि यह संशोधन क्यों लाया गया, अध्यादेश क्यों जरो किया गया ? इसमें लाभ अर्जन न करने वालो सोवाइटियों का नाम दिवा गवा है ये है समाज के विशेष कर के कमजोर वर्गों के ब्राधिक, सामाजिक, शैक्षणिक विकास के कार्यकलायों के लिये ल भाजन न करने वालो सोसाइटियां । तो मान्यवर, हमारी भोजपुरो में एक कहावत है कि "लरिकवें को भरोसे लरकोरीयो जायले" अर्थात बच्चे वे नाम ५र बच्चे की मां भी जिंदा रहती है। समाज के पिछड़े वर्गी. सामाजिक, स्राधिक स्रौर शैक्षणिक दिष्ट से पिछड़े वर्गी का नाम लेकर कितने लोग जीयेंगें, यह मेरो समझ में नहीं ग्राता ? उनका सारा हिस्सा कौन खायेगा । हम सभी लोग रोज उनको दुहाई देते हैं और रोज एक नई एजेंसी बन जाती है । उनको सरकार अनुदान देती है । ये लाभार्जन नहीं करेंगे तो सारा अनुदान जो है वह टा॰ ए० डो० ए० में खर्च करते चले जायेंगे. समाज से भी लेंगे । वह इस की सोसाइटियों पर सरकार आमतौर से खर्चा करती हैं लेकिन ये जो संस्थायें बनतो जा रही हैं, इन सरकार नियंत्रण कैसे करेगों ? यह तो अजीब परम्परा हमारे देश में पड़तो जाएगी कारपोरेशन बना दो, सोसाइटो वना दो और क्या क्या बना दो सरकार से पैसा मिलता जाए वह खाते जाए जो गडबड चाहे करते जाए श्रीर श्रगर सरकार से पूछा जाए कि क्यों यह हो रहा है तो सरकार कह दे कि हम वण करें यह तो स्वायत्तशासी है ऐसी निकायों के बारे में कुछ कर नहीं सकते । घाटा

लगे और पैसा देना हो तब तो सरकार रहे और जब नियंत्रण करने का हो तो कोई नियंत्रण नहीं रहे। इस तरह की सोसाइट ज बनाने का क्या फायदा है। इसलिए मैं सरकार से निवेडन करना चाहूंगा कि बजाय सरकस करने रोज एक संशोधन आए उस पर बहस हो और तमाम दुनिया भर के बात हो उससे अच्छा यह है कि वह एक कम्प्रेहें- सिव बिल लाकर ने पास करावें। इसलिए मैं इस संशोधन का विरोध करता हूं।

SHRI SHRIDHAR WASUDEO DHABE (Maharashtra): Mr. Vice-Chairman, Sir, is is very doubtful whether the Government can bring a comprehensive Bill. Sports is a State subject. As I find from the Statement of Objects Reasons, this Societies Registration is entered at No. 32 of the State List in Seventh Schedule of the Constitution. find that the hon. Minister has brought this amendment restricting it to Delhi area and it is not applicable to the whole of India. This Act was passed in 1860. At that time, the Concurrent List, State List and the Central List in Seventh Schedule did not exist. At that time, the Act could be passed like this. Now, the Central Government cannot encroach upon the rights of the States having this Societies Registration Act the Sports Act. I find from the and Objects that in 1961, the West Bengal Government passed the West Bengal Societies Act replacing the 1860 Act. The subject is very important. I would like to know from the hon. Minister whether any State Government has been consulted before bringing these words "Sports and Others" in this Amendment because the sports have to be developed by the States. In the Constitution, physical education is in the Concurrent List. But sports is in the State List. If we have a sports policy and a Sports Authority, then its implementation and financial arrangements have to be made by the States. Therefore, it is necessary that the Government

should consult the State Governments before bringing the words others". Otherwise, the problem of Centre-State relations will come into picture.

Sir, I am a Member of the Consultative Committee on Sports and its meeting was held on 22nd July, 1983. But this Ordinance was issued in June 1983. Sir, Law Minister an eminent lawver. I hope he will exercise his powers and restrict the Government and other Departments in issuing ordinances where they are not necessary. I would like to have a specific reply from the hon. Minister about it. Sir, the Asian Games given a fillip to sports in our country. Sports, physical education and recreation are given a very low priority in our country. Only four paise per head are spent in our country which is the lowest in the whole world. Unless а minimum per head are spent for the development of sports, you cannot think of having competitive sports in our country. From that point of view, it is very essential that a comprehensive bill should be brought forward. Only an Act of Parliament can create such an authority as the Development Corporation or such other things. My friend has said that the sports federations are independent and the Government cannot interfere under Societies Registration Act. If you want to develop good sports in the country, a sports fund has to be created. It is not sufficient merely to maintain the Stadia which have been created in the Games. But the real thing is to provide play grounds and equipment facilities at the school and college levels, and which there is no play-ground policy of our Government. For that purpose, if at all anything is to be done, if the resources are to be raised, as you find in many democratic countries, an Act of Parliament should be necessary to raise the resources which may be used for sports purposes, and not a comprehensive Bill of Societies Registration. Here, the comprehensive Bill is not possible because sports is a State subject and it is for the States to find out.

Sir, I would like to bring one more point to the notice of the hon. Minister. 862 RS-15.

In my State of Maharashtra, we have not only to register under the Societies Registration Act but also under the Public Trust Act. The Public Trust Act and Societies Registration Act are running parallel to one another. Therefore, when the whole subject is going to be considered by the hon. Law Minister, I would like aspect of duplication to consider this also. Two authorities are there. If we want to register a society, it is not sufficient for me to register under the Societies Registration Act. Then, simultanously, I have to apply for registration under the Public Trust Act and send out statements to different authorities. Therefore, it is time that one authority is created so that the voluntary people who want to work get interested in the running of the society. And it would not be proper for any regulation to be made which would interfere in the voluntary effort of our country. In the welfare society, the biggest causualty is the voluntary effort. Voluntary efforts are decreasing even in the sports field. Every time they have to depend on others and Government. Any sports development or any social welfare development is not possible unless the people are permitted to aet and permitted to raise the resources and develop their own ideas in their own is necessary in a big country like ours. In this connection, I suggest that the Government should consider seriously of having a sports policy in the matter and also a larger perspective in this connection. Thank you, Sir.

श्री शिव चन्द्र झा : उपसभाध्यक्ष महोदय मझे पहली बात जो मंत्री महोदय के सामने रखनी है, जो कि कानून मंत्री भी हैं, वह यह कि म्राडिनेंस के जिरये जो इन्होंने काम किया है ग्रीर उसके बाद बिल लाये हैं तो उस म्रार्डिनेंस का क्या ग्रौचित्य है जबकि ग्रापने 22 जून को ब्राहिनेंस जारं/ किया तथा 25 जुन श्री शिव चन्द्र झा

को इस सेशन के लिए सम्मन्स ग्राये, 25 जुलाई को सेशन शुरु हुआ। मतलब यह है कि एक महीने तीन दिन, 33-34 दिन में कायदे से सेशन शुरु होने पर-25 तारीख को लोक सभा में पास करा लेते और 26 को यहां करा लेते-तो यह एक्ट हो जाता श्रब श्राडिनेंस के जरिये यह ग्रापका 58-59 दिन के बाद होने जा रहा है । मैं जानना चाहता हूं कि यदि आप इसको सेशन के जरिये लाते जब सत्र शुरू हो जाता, पार्लियामेंट के जरिये लाते, म्रार्डिनेंस को नहीं इस्तेमाल करते तो ग्रापका क्या नुक्तान हो जाता? मैं यह साफ जानना चाहता हूं, भ्राप निष्पक्ष तरीके से ग्रायें, कोरे प्वाइंट के रूप में न फहें।

श्राम्सं एक्ट में यह बात ग्राती है कि जहां डिस्टर्बंड एरिया है, वहां ग्रनलाइसेंस्डग्राम्सं एखते हैं ग्रीर जल्दी से हमको पास कराना है ताकि ग्रनलाइसेंस्ड, भनम्रथराइज्ड म्रार्म्स ले सकें. व्यग्रता मान सकते हैं । लेकिन इसमें, स्पोर्टस के डेवलपमेंट में, जो श्रापके एशियन गेम्स के दौरान स्टेडियम बने हैं उनको मैन करने के लिए, संचालन के लिए, कौन सी व्यप्रता थी ? यदि श्राप क्षेत्रन में, पालियामेंट के जरिये करते तो क्या था? तो मैं कहना चाहता हुं कि ब्राप इसको सफाई दें । सरकार को तो, एक तरह से मेनिया जिसको कहते हैं वह हो गया है म्राडिनेंस के लिए, यह आर्डिनेंस की सरकार हो गयी है। नबिक एक हो श्राडिनेंस श्राज तक हम लोगों के मन के मुताबिक हुन्ना है जिस को कि हम लोगों ने दिल खोलकर समर्थन दिया, ताल ठोककर समर्थन दिया भौर वह ग्रांडिनेंस था 14 बैंकों के राष्ट्रीयकरण का ग्रौर प्रिवापर्स के सन्मूलन का। उसका ताल ठोक कर हमने समर्थन किया भौर सबका विरोध किया

है। उस तरह का ग्राडिनेंस यदि श्रामे तो ठीक है। लेकिन मैं नहीं समझता कि यह कोई ऐसी जरूरी बात थो। यदि श्राप पालियामेंट में लाते तो क्या होता ? इसको ग्राप सफाई दें।

ग्रब इस विधेयक में ग्राप सोशल वेल्फेयर जो हर जगह भ्रपने क्लाज यें जुड़वाते हैं, ग्रौर खासकर प्रोमोशन **ब्राफ** तिट्रेचर, प्रोमोशन ब्राफ सोशल वेल्फेयर कराना चाहते हैं तो सोशल वेल्फेयर एक बहुत बड़ा शब्द है । एक तरह से कहिए कि वेग है। लेकिन जो सोशल वेल्फेयर का मतलब है, वह रखते हुए क्या यह अच्छा नहीं होता कि स्राप इन्टायर डाउरी सोसाइटीज को स्पेसि-फिकली इसमें मेंशन कर देते ? दहेज को लेकर के जो समाज में नजारा हम देख रहे हैं उसके विरोध में बहुत सी सोसाइटोज है और बननी चाहिएं। उनका रजिस्ट्रेशन हो ताकि वह बात भी हाइलाइट हो जाए। साथ हैं। साथ ग्रापके एक्ट में सोशल वैलफेयर के मातहत भी बात ग्राए । तो भ्रब यहां पर सोशल वैलफेयर जो लिखा है, उसमें इंटायर डाउरी सोसाइटी देने में ग्रापको क्या दिक्कत होतं। है ? मैं समझता हूं कि बह ज्यादा मतलब का होता।

तीसरी ग्रीर ग्राखिरी बात, उपसभाध्यक्ष महोदय, इनको रोशना मिलता है कहां से ? महाराष्ट्र से, गुजरात से और पांडिवेरा से, तमिलनाडु से, तथा मध्य प्रदेश से--इन राज्यों ने संशोधन कर दिये हैं, तब यहां पर, इनको नींद टूटो है, है सनी है और वह भो जब कि एशियन गेम्त हुए, तब जाकर इनकी नींद टूटो--खैर देर आयद, दुहस्त आयद । बाद में हो सही, लेकिन जब श्राप स्पोर्टस प्रोमोशन के लिए करना चाहते है, तो फुटबाल हमारा देशो खेल नहीं है, फुटबाल बाहर का है, किकेट बाहर का है। जब हम यह नहीं 'कहते हैं कि उपको हटाना चाहते हैं, यह सवाल नहीं स्राता है, लेकिन कुछ देशी खेल भी हमारे यहां के जो हैं, उनके प्रोमोशन्स के लिए कया कोई प्रावधान आपका है ? (घंटी) जैसे ग्राचरी है। ग्राचरी के लिए भी कहेंने कि यह आर्चरों के लिए है, धन्ष विद्या, कबढडी थोडी देर के लिए रख लीजिए । बिहार में आप आए हैं, आप जानते होंगे, बिहार में लाट साहब ग्राप रह च्के हैं, ग्रब हो सकता है कि आप वहां कबड्डें खेले भें हों।

तो मैं जनना चाहता हूं कि देशी गेम्स कें परिभाषा आपके सामने कोई है और नेशनल पैमाने पर स्पोर्टस के कौन-कौन मतलब होते हैं परिभाषा है कि यह नेशनल है, हमारे सामने नक्शा हो, या डेफिनिशन हो, उस ग्राधार पर इसको बनाने के लिए मैं चाहुंगा कि सिलेक्ट कमेटी बनाई जाए जोकि मेरा संशोधन है। पर श्राप तो एक तरह से शपथ लेकर के आए हैं कि हम सिलैक्ट कमेटों में नहीं जाने देंने इसकी। खैर नहीं जाने देंगे, लेकिन ग्रपना ही कम्प्रोहेंसिव विधेयक जब भी लायें. तो यह जो बातें मैंने रखी है, उनका समावेश स्राप करें, स्रौर तव जाकर यह विधेयक मतलब वाला होगा। ग्राडिनेंस का जो -- अब कौनसा शब्द इस्तेमाल करूं, जो स्रापकी जल्दबाजी है, वह खास करके इस्तेमाल नहीं करना चाहता, पर वह ग्राहिनेंस ग्राप छोड दें।

इन्हीं शब्दों के साथ मैं इसको सिलैक्ट कमेटो में भिजवाना चाहता है।

श्री जगन्नाथराव जोशी: महोदय, जिस बात का मैंने उल्लेख किया था कि भ्रष्ट्यादेश जारी करने की जरूरत था, वह इनके वक्तव्य से स्पष्ट नहीं है। नास्तव में यह सरकार देशी है, क्या अध्यादेशा है, ऐसा संदेह निर्माण होता है । कितने अध्यादेश

इनकी सरकार ने जारी किये। तो पहले मैंने उनको साफ कहा था कि जो मंशा है विधेयक का, उसका मैं विरोध नहीं कर रहा हूं, किंतु जैसे धाबे जो ने कहा कि यह जो खेलकृद का सारा मामला है, यह राज्य सरकार के ग्रन्तर्गत ग्राने के कारण यह जो भ्राज दिल्ली में केन्द्र शासित प्रदेश तक हो सीमित है, या इसका दायरा श्रीर भी बढाना चाहते हैं क्योंकि उन्होंने जो लोक कल्पाणकारी राज्य का जो हवाला दिया है, संगिल वैलफेयर गवर्नमेंट का, तो यह भी वह ख्याल करें ग्रौर फिर मैं ग्रपना ग्रसहमति प्रकट करते हुए कहता हूं कि भ्रध्यादेश जारी करने में कीनसा ऐसा जरूरी कारण था, यह उनके वक्तव्य से साफ नहीं होता है।

इसलिए मैं इसका विरोध करता है।

SHRI GULAM RASOOL MATTO (Jammu and Kashmir); Mr. Chairman, Sir, I want to mention just one point. Clause 2(b) of the Bill states that this is being done for the promotion of social welfare activities conducive to the protection and improvement of the naenvironment (including lakes, rivers and wild life)...

THE VICE-CHAIRMAN (SHRI SYED RAHMAT ALI): Your name is not here,

SHRI GHULAM RASOOL MATTO: Sir, my submission to the hon. Minister is that as this Societies Registration (Delhi Amendment) Bill, 1983, is restricted to Delhi alone it has a very laudable purpose for it aims at the protection and improve ment of the natural environment - will he consider sending this model Bill, after it is passed, to all the States with a letter suggesting to them that they must amend their respective Acts for the pro tection and improvements of natural en vironment like lakes, rivers, etc?

SHRI JAGANNATH KAUSHAL: Mi Vice-Chairman, I thought that in Statement of Objects and Reasons and i my opening speech, I had covered all the [Shri Jagannath Kaushal]

points which have been raised by the hon. Members here because I anticipated the possible these will be arguments raised. Before I give replies to the individuals points raised, I may mention only one thing. The object of the Bill is very limited. And I am happy that no hon. Member disagrees with the object of the Bill. In fact, almost all Members have said that the object is laudable. But two objections mainly have been raised. One is: Why are you bringing piecemeal legislation; and the other is: why did you feel the necessity of promulgating an ordinance. And incidentally, it has also been asked as to why are we creating a society and whether it is very necessary that a should be created or some other form of organisation should be created for purpose of developing sports. If the House pardons me, I may only draw the attention of the House to one or two passages in the Statement of Objects and Reasons, because most of the points are covered; but I will certainly throw light on it.

The first point raised is: Why are you creating a society?

[The Vice-Chairman (Dr. (Shrimati) Najma Heptulla) in the Chairl

It is the Department of Sports which wants to create this authority. So far Law Ministry is concerned, we are only concerned for the purpose, whether once such a society or an authority is created. can it be registered under the Societies Registration Act, and we found that it could not be. That is why, the Department of Sports—and infact, the Minister of Sports was very keen that this amendment should be brought about. And we all know that ociety is nothing but an association ersons. It is not a corporate body, beause a corporate body has its distinct enity: but the society, once it is register. ets certain facilities for transacting its usiness, because the association of perons find it difficult to operate as ared to a society, and that is why, in my ery opening sentence in the Statement of bjects and Reasons, I had said: "In the intext of a welfare state, societies can

play a very useful role and State action can be taken more conveniently through the agency of a society in the sphere of activites which are not carried out with commercial motives." This is the necessity of creating a society. Then, why was the necessity of bringing an Ordinance? I would only read a few lines and then I will give the sequence of events as why we resorted to the device of the Ordinance and why we could not wait any further, In para 3 of the Statement of Objects and Reasons, I have stated "The deficiency of the Societies Registration Act, 1860, as in force in the Union territory of Delhi, with regard to its coverage came into sharp focus...."Mr. Mohunta connection read it....in suppose with the processing of a proposal of Department of Sports for establishing a society by the name of the Sports Development Authority of India for the purpose of looking after the stadia and other facilities constructed, renovated or created for the Ninth Asian Games, 1982, and also for the purpose of promoting sports. In view of the urgent need for processing the proposal, the President promulgated the Societies Registration Ordinance."

I now come to the sequence of events which happened and which may justify passing of an Ordinance. Obviously, friends opposite will never accept because they have-probably I will not blame them very much-developed allergy. They seem to have developed an allergy whenever any Ordinance is issued even though there may be a necessity for it. Mr. Jha has said.....

श्री शिव चन्द्र झा: मैं ने कहा था कि बैन्कों के राष्ट्रीयकरण का लोगों ने ताल ठोक कर स्वागत किया था ग्रौर प्रीवीं पर्स के लिये हम लोगों ने यह ही फिजा बनायी थी। बताता है । .ग्राप ऐसा कोई ग्राडिनेंस लाइये ।

JAGANNATH KAUSHAL: Quite right. I agree. I was going to say **BO**.

SHRI SUSHIL CHAND MOHUNTA: We have even supported you for the laudable objective for which this amendment is sought. You cannot say this thing that the Opposition wants to oppose everything merely for the sake of opposing it. We appreciate the good things which you do. We do appreciate. But at the same time, it is also our duty to utter a word of caution.

(Interruptions)

श्री रामनरेश कुशवाहा: एलर्जी का रोग हम लोगों को हो जाता है। बह एलर्जी का रोग क्या है?

उनसभाध्यक्ष [डा० (श्रीमती) नाजमा हैपतुल्ला]: कोई भी डाक्टर हाउस में नहीं है, न इधर के हैं श्रीर न उधर के हैं। इस लिये इस को छोड़ ही दें तो श्रच्छा है।

SHRI JAGANNATH KAUSHAL: She is a doctor, but, perhaps not a doctor of medicine.

THE VICE-CHAIRMAN [DR. (SHRI MATI) NAJMA HEPTULLA]: Doctor of science, not of medicine.

SHRI JAGANNATHRAO JOSHI: We are bound to be alert. Whenever Government wants to promulgate an Ordinance, when it is not warranted, we have every right to oppose it. Where is the question of allergy in this?

SHRI JAGANNATH KAUSHAL: There is a difference between alertness and allergy. (Interruptions) Why should you find fault when we bring such an innocuous legislation before Parliament?

AN HON. MEMBER: Why should you promulgate an Ordinance? (Interruptions)

SHRI JAGANNATH KAUSHAL: I will explain. As I said, I will explain to my friends as to what has happened. It is for the House to judge. What has happened is that the Department of Sports

found that there is some difficulty in getting that society registered. I am only giving you sequence of events so that you can judge what has happened and why the society has not yet been registered or why it has not come into being at all till today, because, this is another argument which has been raised by so many hon. friends that you were in such a hurry and yet you have not been able to register the society. This is the argument I am going to meet. What I am reading for your kind consideration is this.

AN HON. MEMBER: That you have read already.

SHRI JAGANNATH KAUSHAL: the meeting held on the 6th June, 1983, the Cabinet approved a proposal of setting up an organisation to be called the Sports Development Authority of under the Societies Registration Act, 1860 subject to section 20 of the Act being amended to include the subject of sports as an objective for which the registration of the society can be undertaken so as to remove any doubt in this regard. This happened on the 6th June, 1983. Cabinet also approved the following proposals, inter alia, the creation of the post of an officer on special duty in the rank of Joint Secretary, with subordinate staff to work out the details and registration of Development Authority the Sports India and finalisation of the objectives of Development Authority the Sports India in consultation with the Ministry of Law and Ministry of Finance. An OSD in the rank of Joint Secretary since been appointed in the Departmet of Sports with effect from 8th July, 1983, for a period of six months to work out the details and registration of the Sports Development Authority of India. Memorandum of Association and rules of the proposed Authority have already been drafted and submitted for approval to the Minister of Sports before they are processed further with the Ministry of Finance and the Ministry of Law. In accordance with the recommendation made by the Consultative Committee of Parliament for the Department of Sports - some hon. member referred to this; he said,

[Shri Jagannath Kaushal]

it came much later; quite right it did come much later — at its meeting held on the 22nd July, 1983, the objectives, powers and functions of the proposed Authority are being considered — this is what the Consultative Committee said; you better consult these authorities also - in consultation with the Indian Olympic Association, All India Council of Sports and the SNIPES Board. The matter has already been discussed with the President and Secretary-General of the Indian Olympic Association on 5-8-83. The matter will now be discussed with the President, All India Council of Sports and the Chairman, SNIPES Board shortly. It was considered necessary to issue an Ordinance during the inter-session period so that action could be initiated immediately to set up the proposed Sports Development Authority of India and to register it as a Society as early as possible.

Now my submission to the House is that you may not ultimately agree with our view but don't look at everything with suspicion. After all, what can be the possible reason in such a case where you can say that the Government has acted with such an ulterior motive? That is why I say, do not develop an allergy towards Ordinances. After all, Ordinancemaking is also a part of the Constitution.

SHRI HAREKRUSHNA MALLICK (Orissa): Not when the House is in Session.

SHRI JAGANNATH KAUSHAL: Now the Ordinance is before you in the shape of the Bill. Ultimately, it has lost much meaning and all of you agree that we have done something laudable. The moment you agree that we have done something laudable...

SHRI JAGANNATHRAO JOSHI: You have not done, you have decided to do something laudable.

SHRI JAGANNATH KAUSHAL: A number of other contentions have been raised with which, as a Law Minister, I am not concerned, what type of sports body will be formed, what the shape of it will be, what the memorandum will

be, what the articles of the association will be. My objective as I started by saying, was highly limited, to set up an authority for the purpose of looking after the valuable stadia and other facilities which were constructed in Delhi. When such a Society comes into being, we will say, all right, we will facilitate you for being registered under the Societies Registration Act as in force in Delhi. (Interruptions), I am not yeilding.

SHRI HAREKRUSHNA MALLICK: The Law Minister is supposed to know every bit of it.

SHRI JAGANNATH KAUSHAL: I amnot yielding. Unless I yield you should not interrupt.

Then some other questions have been raised by the hon. Members wherein they said that the new stadia had probably not been utilised properly, somewhere the police was sitting and somewhere thing else was done. On that I may give some information. The information at the request of the Delhi Administration, the Delhi Police have been allowed temporarily to occupy the dormitory accommodation, not in stadia, we should be clear about it. The dormitory accommodation attached to the stadia was allowed to them. Now the Delhi Administration has been asked to vacate the dormitory and the Lt. Governor has assured us that he is going to do it quickly.

The other thing which was raised the hon. Members was that the Sports Development Authority has been permitting other authorities to use it. On that matter, I may only mention that after this was built, since January 1983 stadia have been used for 591 days and cut of these days, for 544 days they have been used for sports purposes and 47 days for non-sports purposes. These are allowed to be used for non-sports purposes only when they are not required for sports. So, again the question will come in, that till today various organisations, which were set up at the time of opening of the stadia, have been looking after them Now, since a comprehensive authority is being set up in consultation with all the bodies of sports and since you are agreeing with us that it is being set up

with a laudable object, I thought that with all grace you will say, all right go ahead. I thought, at some time, I would get some pat on my back but unfortunately, that is very seldom given.

Some hon. Members have given some suggestions that when a comprehensive Bill is prepared, we should keep all these suggestions in mind. If you kindly have a look at what I have said, we want to get this Bill thoroughly examined by the Law Commission so that subsequently this argument may not remain that again you have come with a half-baked legislation. This is what I said in my opening remarks. Government has already taken a deision to refer the revision of the Act Commission and the Law to the Law Commission will go thoroughly into it. It is hundred years old legislation and it was passed at a time when, as Mr. Dhabe rightly said, there were no three Lists of the Constitution. They will go into this.

With regard to what one friend said that we only came out of our slumber, when some States had already amended their Acts, I may tell you that I have said so. Since it is a State subject, our attention was not drawn to it. Our attention was only drawn to it and it came into focus when we were told that such a laudable object-registering the Sports Development Authority of India-cannot be achieved because it cannot be registered as "society". That is why we are bringing forward this legislation only for the Union Territory of Delhi. For that I need not tell my friends that Parliament has the power under article sub-clause (4) to make laws with respect to any matter for any part of the territory of India not included in a State notwithstanding that such matter is a matter enumerated in the State List. So we have the power only to legislate for the Union Territory. Therefore, my respectful submission to the hon. Members is, I grateful for the various suggestions made and we always attach great importance to whatever falls from the lips of an hon. Member of this House, and I would now oppose the Resolution and I oppose the amendment of Shri Jha. Why refer it to a Joint Select Committee or a Select Committee? There is not much controvercy, why refer it to a Committee? And I will commend that my Bill may be passed.

श्री शिव चच्च का: एक बात श्रीर बता दीजिये कि कम्प्रीहेन्सिय बिल कब तक लाने की उम्मीद करते हैं ?

श्री जगन्नाथ कौशल: यह बात श्राप मुझे पकड़ने के लिये कहलवा सकते हैं लेकिन जब तक बिल श्रप्नुत हो कर नहीं श्रायेणा उब तक मैं क्या कर सकता हूं।

SHRI VICE-CHAIRMAN [DR. SHRI-MATI) NAJMA HEPTULLA]: I shall first put the Resolution to vote. The question is:

"That this House disapproves the Societies Registration (Delhi Amendment) Ordinance, 1983 (No. 3 of 1983) promulgated by the President on the 22nd June, 1983."

The motion was negatived.

THE VICE-CHAIRMAN [DR. (SHRI-MATI) NAJMA HEPTULLA): I shall now put the amendment of Shri Shiva Chandra Jha to vote. The question is:

"That the Bill further to amend the Societies Registration Act, 1860, as in force in the Union Territory of Delhi, be referred to a Select Committee of the Rajya Sabha consisting of the following members, namely:—

- 1. Shri R. R. Morarka
- 2. Shri Biswa Goswami
- 3. Shri Shridhar Wasudeo Dhabe
- 4. Shri G. C. Bhattacharya
- 5. Prof. Sourendra Bhattacharjee
- 6. Shri Suraj Prasad
- 7. Shri Rameshwar Singh
- 8. Shri Hari Shankar Bhabhra
 - . Shri Kalrai Mishra
- 10. Shri Nepaldev Bhattacharjee
- 11. Shri Dipen Ghosh

[Dr. (Shrimati) Najma Heptulla]

12. Shrimati Mohinder Kaur

13. Shri Shiva Chandra Jha
with instruction to report by the first
week of the next Session."

The motion was negatived.

THE VICE-CHAIRMAN. [DR. (SHRI-MATI) NAJMA HEPTULLA]: I shall now put the motion moved by Shri Jagannath Kaushal to vote.

SHRI LADLI MOHAN NIGAM (Madhya Pradesh). This is a motion moved by Shri Jagannath Kaushal not in his individual capacity but as a Minister for Law. You should say, "Minister of Law". These are formalities which have to be observed.

THE VICE-CHAIRMAN [DR. (SHRI-MATI) NAJMA HEPTULLA): All right. We will put the nomenclature, Shri Jagannath Kaushal, Minister of Law.

I shall now put the motion moved by Shri Jagannath Kaushal, Minister of Law, to vote. The question is:

"That the Bill further to amend the Societies Registration Act, 1860, as in force in the Union territory of Delhi, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

THE VICE-CHAIRMAN [DR. (SHRI-MATI) NAJMA HEPTULLA]; We shall now take up clause-by-clause consideration, Clauses 2 and 3 were added to the Bill. Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI JAGANNATH KAUSHAL: Madam, I move:

"That the Bill be passed."

The question was proposed.

SHRI SHRIDHAR WASUDEO DHABE: Madam, I only want to make one point. At page 2 of the Bill, the Minister has used the words "Sports and Games." I would like to know what distinction he makes between sports and sames because it will create more legal complications afterwards.

SHRI JAGANNATH KAUSHAL: These are two different words, obviously.

SHRI VISHVAJIT PRITHVIJIT SINGH (Maharashtra): Sport is sport and Minister-baiting is game!

THE VICE-CHAIRMAN [DR. (SHRIMATI) NAJMA HEPTULLA]: The question is:

"That the Bill be passed."

The motion was adopted.

THE APPROPRIATION (NO. 4) BILL, 1983

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATTABHI RAMA RAO): Madam Vice-Chairman, I beg to move:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1983-84 as passed by the Lok Sabha, be taken into consideration."

While moving this Bill, Madam, I must say that the Bill arises out of the Supplemenatry Appropriations charged on the Consolidated Fund of India and demands voted by the Lok Sabha on 16th August, 1983. The total amount provided in the Bill is Rs. 636.56 crores of which Rs. 43.73 crores is 'charged' on the Consolidated Fund of India and the balance of 592.83 crores has been voted by the Lok Sabha on 16th August, 1983.

additional requirement The of Rs. 636.56 crores comprises Rs. 325.90 crores for transfers to State Governments, Rs. 21.10 crores for loans to Governments, Rs. 215.93 crores for release to Public Sector Enterprises. Rs. 10.60 crores for Union Territory Governments and Admnistrations Rs. 63.03 crores for other expenditure.

Rs. 290.00 crores of this provision represent transfer to the concerned implementing Ministries from the lump sum provision for better performance by State Governments, etc., made in the original Budget in Demand No."42—Transfers to